

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA,

ORIGINAL APPLICATION NO. 53 OF 2024/EZ

(Under Section 18 read with Sections 14, 15 of National
Green Tribunal Act 2010)

IN THE MATTER OF:

Mathew Gonmei

.....Applicant

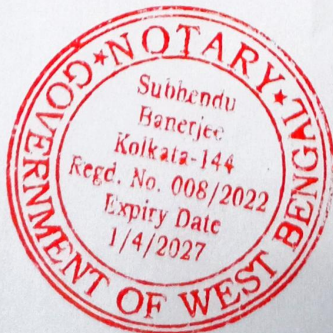
AND

State of Manipur & Ors

.....Respondents

LIST OF DATES

Sl. No.	Particulars	Pages
1.	Affidavit	1-5
2.	Verification	6,
3.	Maps of MARSAC dated January 2024 and 27 th January 2025- Annexure A	7, 8,
4.	Photographs as with this Affidavit to confirm that the destruction of forest is continuing Annexure B	9, 10,
5.	Copy of the FIR- Annexure C	11-16,



Paushali Banerjee

Paushali Banerjee

Advocate

7 A Kiron Shankar Roy Road

Kolkata-700001

19 MAR 2025

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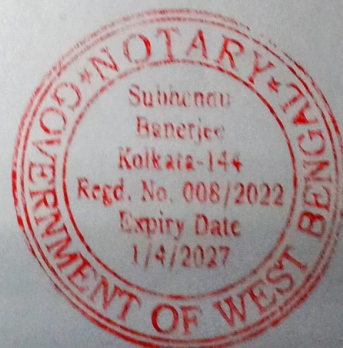
State of Manipur & Ors

.....Respondents

AFFIDAVIT ON BEHALF OF THE APPLICANTS:

I, Mathew Gonmei, Son of Gongjeng Gonmei , resident of Village-
 Zeiladjang, Jeilatjang, Tamenglong, Manipur, PIN-795141, aged about
 48 years, by occupation-social service , I am the Applicant in this
 instant Original Application solemnly affirm and say as follows:

1. That I am the Applicant herein and I am fully conversant with
 the facts and circumstances of the case .The Applicant seek liberty to
 place on record certain documents that are crucial for holistic
 adjudication of the present matter.

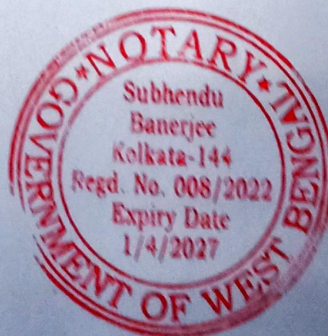


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2. That this Hon'ble court vide order dated 5/2/25 was pleased to grant liberty to the Applicant to bring on record the maps of the Manipur Remote Sensing Application Centre supported by an affidavit to bring forth the destruction of the large tracts of open forests as well as closed forests have been converted into waste land and these are large encroachments in the Zeiland Wildlife Sanctuary.

3. It is pertinent to mention here that The Manipur Remote Sensing Application Centre (hereinafter referred to as MARSAC) which is an Autonomous Government Institution with the Department of Science and Technology, Govt. of Manipur, is the State Nodal Agency for implementation of various projects using Remote Sensing and GIS technology vide Government of Manipur Order No. 2/8/2015-s7t(MARSAC) dtd. 25th May, 2016. MARSAC is also extending services to the various line departments/ agencies by providing important database of natural resources required for different schemes/ project planning.

4. I say that the Maps of MARSAC dated January 2024 and 27th January 2025 is annexed herewith and marked as Annexure A. The Maps clearly show that closed forest in January 2024 was 244.54 Ha which was reduced to 5.35 Ha due to rapid destruction of trees inside the core area of the forest.



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5. That due to felling of trees and reduction in closed forest dense scrub have increased, moreover open forest cover is 719.3 Ha in 2024 have also reduced to 661.29 Ha in January 2025.

6. I say that the forest survey of India have classified the forest cover in broadly 4 classes, namely very dense forest, moderately dense forest, open forest and mangrove . Closed forests have a dense, continuous tree canopy, while open forests have a more sparse canopy with significant gaps and more sunlight reaching the ground.

7. The Maps clearly indicate that the destruction of Zeilad Wildlife Sanctuary is a continuing due to felling of trees as the closed forest cover is barely existing during 2025.

8. I say that I am annexing some photographs as Annexure B with this Affidavit to confirm that the destruction of forest is continuing. The photographs reveal that big trees are felled and closed forest cover is reducing each and every day.

9. I say that on 29/01/25 five /six days before the this matter was last listed before this Hon'ble Tribunal a group containing twenty eight anti social people from a separate villages arrived at the residence of the Applicant and have burnt down the house of the Applicant. The Applicant have registered an FIR being 001(1) 2025 TMLPS dated 30/01/25 before the concerned police station naming



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the anti socials engaged in the criminal activity of burning down the house of the Applicant. This particular anti social group are also responsible for felling of trees and destruction of the sanctuary. Copy of the FIR is annexed herewith and marked as annexure C.

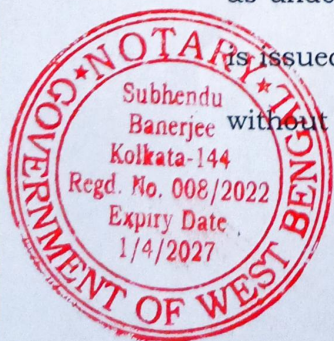
10. That the order of this Hon'ble Tribunal vide 12/09/24, this Hon'ble Tribunal was pleased to direct

"8. In the meantime, it is the bounden duty of the State Government to protect forest in the area by prevention of felling of trees and protection of the boundaries which are contemplated by the State Government to be included within the Zeilad Wildlife Sanctuary"

11. I say that the respondent authorities have failed to comply with the directions of this Hon'ble Tribunal, as it is clear from the Maps as well as the Photographs annexed with the Affidavit that the felling of trees leading to the destruction of the Sanctuary is continuing.

12. Hon'ble Apex Court in Commissioner, Karnataka Housing Board Vs. C. Muddaiah, (2007) 7 Supreme Court Cases, 689 has held as under: "31. We are of the considered opinion that once a direction

is issued by a competent Court, it has to be obeyed and implemented without any reservation. If an order passed by a Court of Law is not

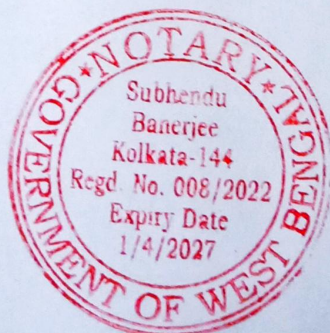


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complied with or is ignored, there will be an end of Rule of Law. Once, the order has been passed by the Court, then all the respondents were duty bound to implement it in **letter** and **spirit**.

13. I say that the respondent authority have failed to take steps for conservation of the forest and have contributed to the destruction of the Sanctuary by falling to protect the sanctuary by remaining inactive and maintaining stoic silence. I therefore pray that this Hon^{ble} Tribunal may be pleased to go through the documents placed by the Applicant and pass necessary orders required for the holistic adjudication of the present matter.

Mohit Gami

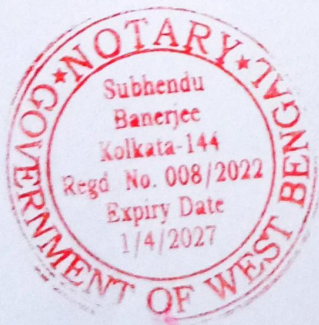


VERIFICATION

I, Mathew Gonmei, Son of Gongjeng Gonmei , resident of Village-Zeiladjang, Jeilatjang, Tamenglong, Manipur, PIN-795141, aged about 48 years, by occupation-social service , do hereby verify that the contents of the paragraphs - 9 - are true to my personal knowledge and belief and/ or based on information and/or derived from sources which I verily believe to be true and the paragraph 1, 2, 3, 4, 5, 6, 7, 8, 10, 11, 12 & 13 are my humble submissions before this Hon'ble Bench based upon legal advice and I have not suppressed any material facts and circumstances.

prepared in my office
Rauskali Banerjee
Advocate

Mathew Gonmei
 Signature of the applicant



Signature of the Executant/s
 are Attested on the Identification
 of the Advocate

Banerjee

Notary
 Govt. of West Bengal
 Regd. No. 008/2022

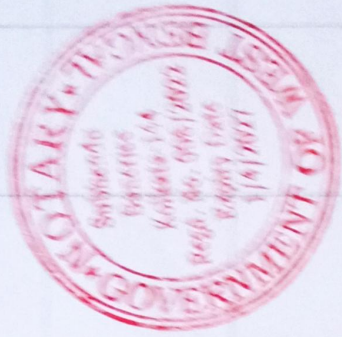
19.03.2025

SUBHENDU BANERJEE
 Notary, Govt. of W.B.
 Regd. No. 008/2022
 Advocate High Court, Calcutta

19 MAR 2025

Arrangement = 'A'
- 7 -

Land Use Land Cover Map of Zeiladjang Village and Zeilad WLS of 27th January 2025



Legend		Area in Ha
	Closed Forest (CF)	5.95
	Crop Lands (CL)	21.22
	Current Shrub	104.96
	Open scrub lands (OS)	206.52
	Lakes / Ponds (LP)	15.12
	Open Forest (OF)	661.29
	River (R)	11.44
	Settlement	5.89
	Open scrub lands (OS)	16.81
		Total area: 1153.19

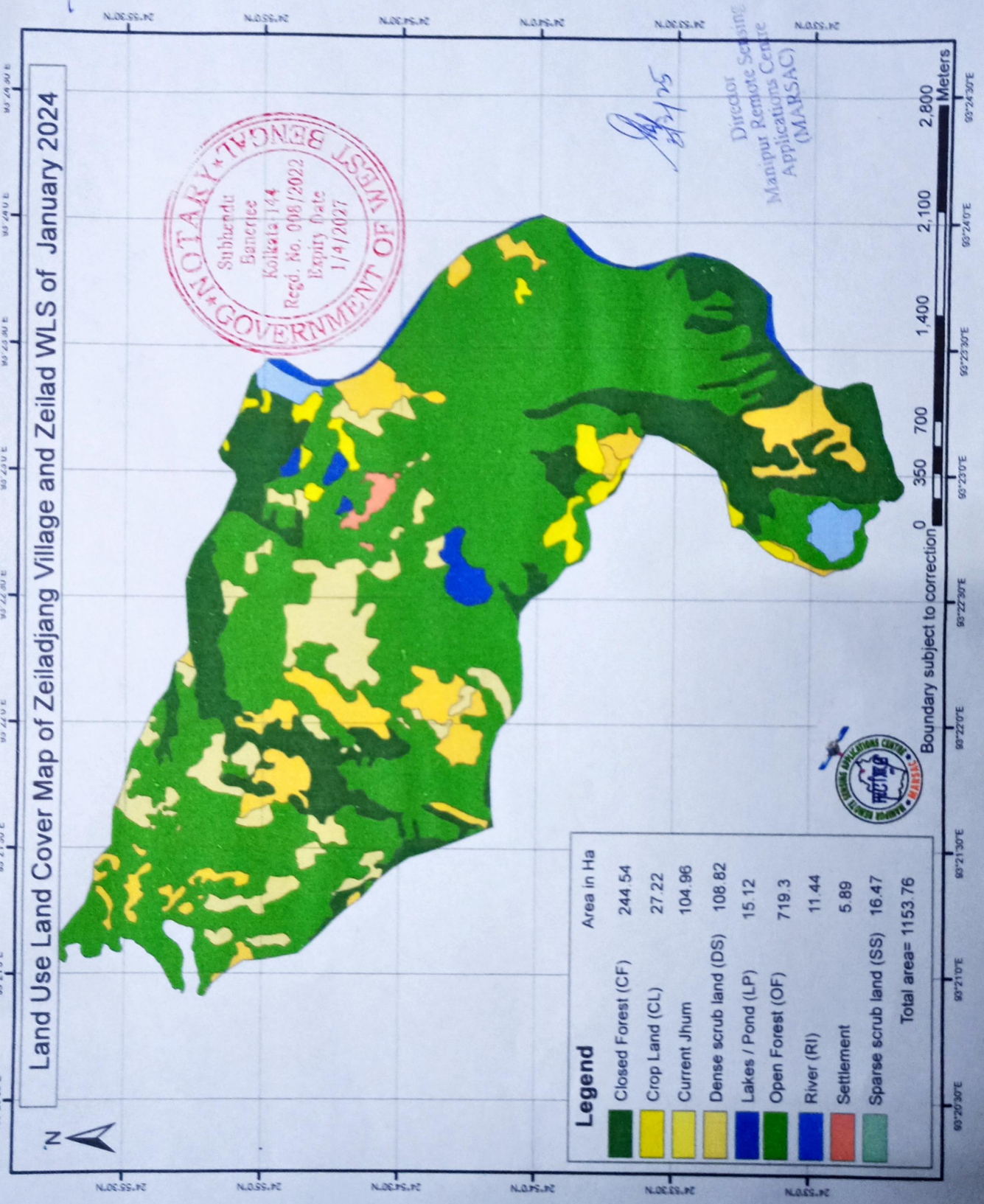


Handwritten signature and notes in blue ink.

Coordinates: 105° 00' 00" E, 0° 00' 00" S

8

Land Use Land Cover Map of Zeiladjang Village and Zeilad WLS of January 2024



NOTARY* GOVERNMENT OF WEST BENGAL
 Subheadt: Banerjee
 Kolkata-144
 Regd. No. 008/2022
 Expiry date: 1/4/2027

[Signature]
 27/1/25

Director
 Manipur Remote Sensing
 Applications Centre
 (MARSAC)



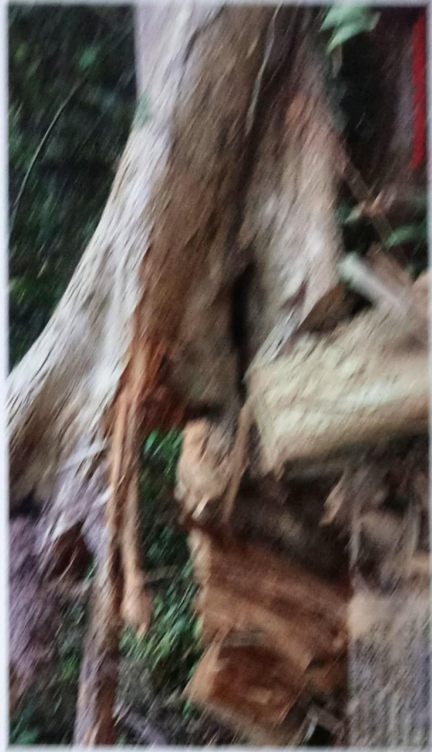
Legend	
Closed Forest (CF)	Area in Ha 244.54
Crop Land (CL)	27.22
Current Jhum	104.96
Dense scrub land (DS)	108.82
Lakes / Pond (LP)	15.12
Open Forest (OF)	719.3
River (RI)	11.44
Settlement	5.89
Sparse scrub land (SS)	16.47
Total area= 1153.76	

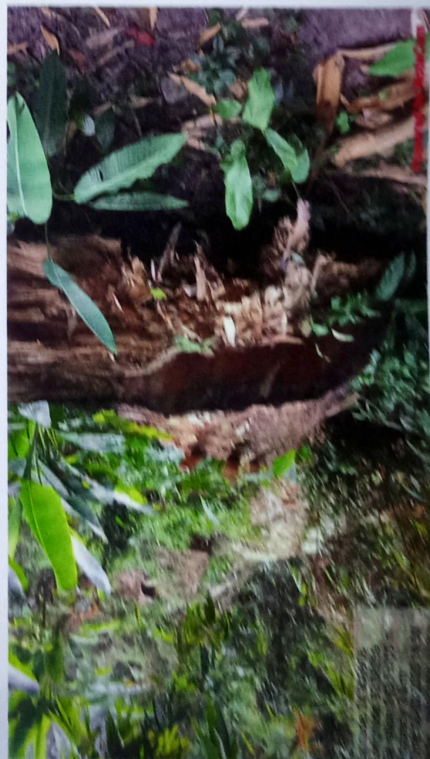
Boundary subject to correction
 0 350 700 1,400 2,100 2,800 Meters

99°20'30"E 99°21'0"E 99°21'30"E 99°22'0"E 99°22'30"E 99°23'0"E 99°23'30"E 99°24'0"E 99°24'30"E
 24°53'0"N 24°53'30"N 24°54'0"N 24°54'30"N 24°55'0"N 24°55'30"N 24°56'0"N 24°56'30"N

Amesbury - B

57







Annexure - 'c' 142

Manipur Police
I.F-1

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S)

1. DISTRICT: Tamenglong P.S. Tamenglong Police Station YEAR: 2025

ZERO FIR No. 001(1) 2025 TML-PS
3:30 PM

Date and time of FIR: 30/01/2025 @

Sl. No.	Acts	Sections
01	BNS	61(2)/118/ 221/ 324(5)/ 326 (g)/ 329(3)/ 351 (2) & 3(5) BNS

3. (a) Occurrence of Offence:

Day: Wednesday Date 29/01/25

Date to:

Time Period: 3.00 pm

Time from: 3.00

Time to:

(b) Information received at PS:

Date: 30/01/2025

Time: 3:30 PM

(c) General Diary Reference: Entry No. 09/TML-PS/2025 Date & Time: 30/01/2025 @ 3:30 PM

4. Type of information: Written report

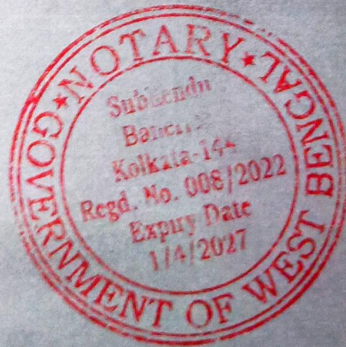
5. Place of occurrence: Zeiladjang Village

(a) Direction and distance from PS: 25 Kms

Beat No.

(b) Address: Zeiladjang Village

(c) In case outside the limit of this Police Station, then Name of P.S: Kaimai Police Tamenglong



6. Complainant / Informant:

(a) Name: Mathew Gonmei Chairman Zeiladjang Village

(b) Father's name: Gongjeng Gonmei

(c) Date/ Year of Birth: 11/021/1976

(d) Nationality: Indian

(e) UID No./ 3497 5969 1074

Passport No.

(f) Date of issue:

Place of issue:

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

Sl No.	ID Type	ID No.
1	Adhaar Card	3497 5969 1074

(h) Occupation:

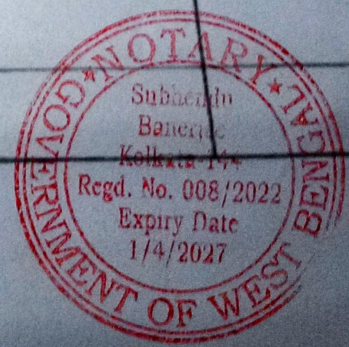
(i) Address:

Sl. No.	Address Type	Address
1	Present address	Model Village Tamenglong
2	Permanent address	Zeiladjang Village

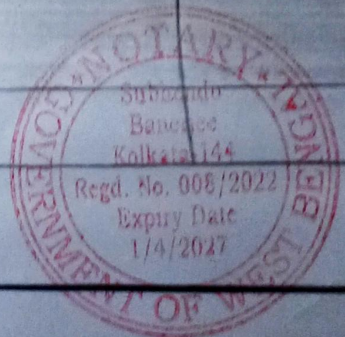
(j) Phone number:

7. Details of known / suspected / unknown accused with full particulars:

Sl. No.	Name	Alias	Relative's name	Present address
1	Dirimang Riamei of Atengba (Makuai)			
2	Shanti of Atengba			
3	Pousianlung Rongmei of Atengba			
4	Ramnulung Rongmei of Atengba			
5	Hukediyang Gangmei of Atengba			
6	Lumgongpou Gangmei of Atengba			
7	Gaitoupou Gangmei of Atengba			
8	Kalinglung Kamei of Atengba			



9	Dinthaorei of Atengba			
10	Dilungpou of Atengba			
11	Happyson of Atengba			
12	Namkhuiyang of Atengba			
13	Namdingpou of Atengba			
14	Ramkopou of Atengba			
15	Ningreipou of Atengba			
16	Ezekiel of Taijijang			
17	Namsadai of Taijijang			
18	Pougianglung of Taijijang			
19	Sofa of Taijijang			
20	Gairiulung of Taijijang			
21	Pouchunlung of Taijijang			
22	Jonathan of Taijijang			
23	Gaikhanlung of Taijijang			
24	Kiandipou of Taijijang			
25	Mathiusela of Taijijang			
26	Thuireipou of Taijijang			
27	Simeon Gangmei of Tongtao			
28	Ringjanang of Tongtao			



8. Reasons for delay in reporting by the complainant / informant: *Due to Road Transportation*

9. Particulars of properties of interest:

Sl. No.	Property Category	Property Type	Description	Value (in Rs.)

10. Total value of property (In Rs./-)

11. Inquest Report / U.D. case No., if any:

Sl. No.	UIDB No.

12. First Information contents:

To

The Officer In-Charge
Tamenglong Police Station

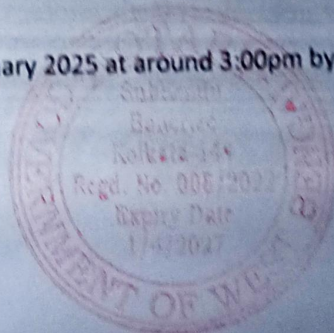
Subject: Report against criminal act of burning my dwelling houses and attempt to physically attack me at Zeiladjang village by some villagers of Atengba(Makuai), Tajijang and Tongtao on 29th January 2025 at around 3:00pm.

Sir,

With due regards, I would like to make the following report for taking up immediate necessary lawful actions against gangs of criminals for their act of crime committed against me.

That, my dwelling house was burnt down on 29th January 2025 at around 3:00pm by the following persons:

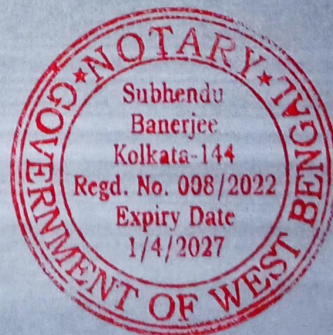
1. Dirimang Riamei of Atengba (Makuai)
2. Shanti of Atengba



3. Pousianlung Rongmei of Atengba
4. Ramnulung Rongmei of Atengba
5. Hukediyang Gangmei of Atengba
6. Lumgongpou Gangmei of Atengba
7. Gaitoupou Gangmei of Atengba
8. Kalinglung Kamei of Atengba
9. Dinthaorei of Atengba
10. Dilungpou of Atengba
11. Happyson of Atengba
12. Namkhuiyang of Atengba
13. Namdingpou of Atengba
14. Ramkopou of Atengba
15. Ningreipou of Atengba
16. Ezekiel of Taijijang
17. Namsadai of Taijijang
18. Pougianlung of Taijijang
19. Sofa of Taijijang
20. Gairiulung of Taijijang
21. Pouchunlung of Taijijang
22. Jonathan of Taijijang
23. Gaikhanlung of Taijijang
24. Kiandipou of Taijijang
25. Mathiusela of Taijijang
26. Thuireipou of Taijijang
27. Simeon Gangmei of Tongtao
28. Ringjanang of Tongtao

After they burnt down my house they hunted me to physically harm me, but I had a narrow escaped from the attackers. Since my life is under threat I request you to kindly take up lawful actions against these persons to prevent them from carrying out further criminal action

Yours sincerely,



(Mathew Gonmei)

Chairman

Zeiladjang Village

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(1) Registered the case and took up the investigation / or

(2) Directed (Name of I.O.): ASI Jianthuilung kamei

Rank: ASI

No. _____ to take up the Investigation.

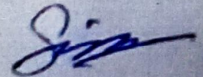
(3) Refused investigation due to:

(4) Transferred to P.S: Kaimei Police Station
on point of jurisdiction

District: Tamenglong

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost.

R.O.A.C.



Signature of Officer in charge, Police Station

Name: L. Simon Anal

Rank: Inspector

No: _____

Officer In-Charge
Tamenglong Police Station

14. Signature / Thumb impression
of the complainant / informant:

15. Date and time of dispatch to the court:

